CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.253/AT/2025

Subject	: Application under Section-63 of the Electricity Act, 2003 for
	Adoption of Transmission Charges with respect to the
	Transmission System being established by Rajasthan Part I
	Power Transmission Limited.

Petitioner : Rajasthan Part I Power Transmission Limited (RPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No.252/TL/2025

- Subject : Petition under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Rajasthan Part I Power Transmission Limited.
- Petitioner : Rajasthan Part I Power Transmission Limited
- Respondents : Central Transmission Utility of India Limited and Ors.
- Date of Hearing : 30.4.2025
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Prashant Kumar, RPTL Shri Shashank Singh, RECPDCL Shri Ranjeet S. Rajput, CTUIL

Record of Proceedings

At the outset, the representative of the Petitioner submitted that the present Petitions have been filed seeking (i) adoption of transmission charges in respect of the "Transmission System for Evacuation of Power from REZ In Rajasthan (20 GW) Under Phase-III Part I" (the Project), as discovered through the tariff-based competitive bidding process, and (ii) grant of a transmission licence for establishment of the said Project. He further submitted that the Petitioner has already complied with the directions issued vide Record of Proceedings dated 13.3.2025, and the CTUIL has also furnished its recommendations under Section 15(4) of the Electricity Act, 2003 in favour of the grant of the transmission licence to the Petitioner.

A RoP in Petition No. 253/AT/20225 and Anr.

2. Considering the submissions made by the representative of the Petitioner, the Commission reserved the matters for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)